The year-wise allocation and releases from SDRF/NDRF to the Government of West Bengal during the year 2016-17 and 2017-18 is given as under:

Year	Allocation under SDRF	Centre's share of SDRF released	Released from NDRF
2016-17	542.00	406.50	275.82
2017-18 (till date)	569.00	426.75	0.00

Change in strategies of criminals

1011. SHRI KIRANMAY NANDA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government is aware that, now professional killers are engaging very young boys for killing targeted persons, which poses a new challenge to police, and law and order of the country;

(b) if so, whether Government has any plan to handle new situation arising out of the change in strategies of criminals; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property rests primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within their respective jurisdictions. In this regard, Ministry of Home Affairs has issued various Advisories from time to time for the State Governments and UT administrations to handle such untoward incidents that happen in their areas for maintaining law and order and also disturbances caused by miscreants to save the lives and property of people, which are available on the website of Ministry of Home Affairs *viz. http://mha.nic.in.*

Further, Delhi Police have reported that no such strategy of engaging young boys by professional killers for killing targeted persons in Delhi has come to the notice of Delhi Police. However, the number of cases, in which young boys are

associated with gangs that are involved in committing crime of murder, registered by Delhi Police during the period 2014, 2015, 2016 and 2017 (up to 30.11.2017) is as under:–

Year	Head	Cases registered	Work out
2014	Murder	01	01
2015	Murder	01	01
2016	Murder	01	01
2017 (up to November, 2017)	Murder	00	00

The detail of murder cases in which young boys were found involved for the period 2014 to 2017 (up to 30.11.2017) is as under:–

Year	Reported	Work out
2014	12	12
2015	17	17
2016	18	18
2017 (upto 30.11.2017)	10	9

In order to rehabilitate the young boys committing crimes and to wean away them from such activities, the Delhi Police have launched the following initiatives:–

A Special Community Policing Scheme 'YUVA' has been launched by Delhi Police keeping in mind the problems of the youth in Delhi. YUVA aims to wean away young adults and underprivileged children who, for want of proper education and sports facilities, tend to take to crime. Delhi Police takes initiatives like organizing sports activities, painting workshops, vocational training etc. to channelize the energy of young adults and underprivileged children.

Under YUVA, Delhi Police has now started working in collaboration with National Skill Development Corporation (NSDC) and Confederation of Indian Industry (CII) under Prime Minister's Kaushal Vikas Yojna from CSR funding. CII and 15 Training Institutes working under NSDC are identifying and training vulnerable youth between the age group of 17-25 years, at various training institutes of NSDC and at the centres of excellence of CII. These youths are school dropouts, budding criminals, victims of crime and juveniles. The Delhi Police aims to train 1500 such youths in the first phase of the programme so that they may get suitable jobs according to their potential, help their families to stand and contribute gainfully to the society at large.

Candidates for this programme have been selected on the basis of their counseling conducted by professional counselors of NSDC based on their qualification and their interest. NSDC and CII shall also give skill certificates to all the participants on the completion of the course and these institutions will also assist in providing the trained youth to obtain jobs in the industry under PMKVY Scheme. At present 8 skill training centres have been started in different districts in Delhi.

Illegal infiltration along Indo-Bangladesh border

1012. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Ministry had assigned the Border Security Force (BSF) in Indo-Bangladesh Border to protect the country from illegal infiltration;

(b) how many cases of illegal intrusions the BSF has reported in this sector during the past three years, year-wise;

(c) what instructions have been given to the BSF to follow when illegal infiltrators are detected; and

(d) whether any such actions have been taken during the past three years, if so, the details thereof, year-wise and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Border Security Force (BSF) has been assigned the border guarding responsibilities along the Indo-Bangladesh border.

(b) Cases of illegal intrusions reported by BSF along Indo-Bangladesh Border during the past three years and current year, is as under:–

Year	2014	2015	2016	2017 (upto Nov., 2017)
Case	1017	1047	832	543

(c) and (d) BSF has been mandated to prevent any illegal entry into the country. Persons found illegally infiltrating are handed over to the State Police for appropriate legal action as per details given below:–

Year	2014	2015	2016	2017 (upto Nov., 2017)
Persons handed over to State Police (nos.)	2455	3426	2075	1085